

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. (IB)-23(PB)/2017

**IN THE MATTER OF:**

Hotel Gaudavan Pvt. Ltd. (HGPL)

.....Petitioner

**SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016**

Order delivered on 08.08.2017

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s) : Shri Abhirup Das Gupta & Ms. Swati Sharma,  
Advocates**

**For the Respondent(s) : Shri K. Datta, Shri Ashu Kansal & Shri Shantanu  
Parashar, Advocates for Resolution Professional  
Shri Milind Gard, Advocate for Respondent No. 1  
Shri Rahul Senapati & Ms. Mansi Batra,  
Advocates  
Shri ASM Tripathi & Shri Siddharth Chaudhary,  
Advocates**

**ORDER**

**C.A. No. 221/2017**

This is an application with a prayer to initiate proceeding against the Insolvency Professional under Section 60(5) read with Section 74(2) and Section 65 of Insolvency and Bankruptcy Code, 2016.

Reply to the application has been filed on 03.08.2017.




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Learned counsel for the application requests for some time to file rejoinder to the reply. Let the rejoinder be filed within five days with a copy in advance to the learned counsel for the applicant.

C.A. No. 222/2017 & C.A. No. 183/2017 shall be heard alongwith C.A. No. 221/2017.

List for arguments on 16.08.2017.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

08.08.2017